

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.2822
TO BE ANSWERED ON 06.08.2015**

ELECTRIFICATION OF TRIBAL VILLAGES

2822. ADV. JOICE GEORGE:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government proposes to electrify all tribal habitats in a time bound manner and if so, the details thereof; and
- (b) whether the Government has issued any guidelines/public orders to lay electric lines through the forest for electrifying tribal habitats and if so, the details thereof?

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a): Under RE component of “Deendayal Upadhyaya Gram Jyoti Yojna” (DDUGJY) approved by Govt. of India in December, 2014, all un-electrified villages/habitations irrespective of population including in tribal areas are covered for electrification as per the guidelines of the scheme. The stipulated period of completion of electrification works is 24 months from the date of award of contract by the respective implementing agencies.

(b): The concerned distribution company makes the plan to electrify villages/habitations including in tribal areas as per the availability of the nearest feeding point keeping in view the various clearances including right of way, forest clearances etc. The lines and substations are to be laid as per concerned clauses of regulations notified by Central Electricity Authority, Ministry of Power from time to time.
